

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 3930
TO BE ANSWERED ON 19.03.2021

DOMESTIC VIOLENCE

3930. DR. SANJEEV KUMAR SINGARI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the domestic violence has increased in the country and if so, the statistics of domestic violence during the last four years, State-wise;
- (b) whether the women have reported false claims of domestic violence and if so, the details of such cases, State/UT-wise; and
- (c) the steps taken or being taken in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India" which is available on the website of NCRB <https://ncrb.gov.in>. The published reports are available till the year 2019. The aforesaid report also captures the "Cases Ended as Final Report False" and "Cases Ended as Mistake of Fact or of Law or Civil Dispute"

(c) As per Seventh Schedule, 'Police' and 'Public Order' are State Subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Government and Union Territory Administrations. The State governments are competent to deal with such offences under the extant provision of law. However, the Central Government issues advisories to States/ UTs from time to time on various matters for curbing crime against women. The Ministry of Home Affairs had issued an advisory dated 10.07.2014 on 'measures to be taken by the States/UTs to curb the misuse of section 498-A of the India penal Code', and another advisory on 20.10.2009 on 'Misuse of Section 498-A of IPC' and advisory dated 16.01.2012 on the similar subject, which are available at www.mha.nic.in.
